

No. 209/XXXVI(3)/2018/29(1)/2018

Dated Dehradun, April 26, 2018

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'The Uttarakhand (The Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950) (Adaptation and Modification Order, 2001) (Amendment) Act, 2018' (Adhiniyam Sankhya: 25 of 2018).

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 24 April, 2018.

**The Uttarakhand (The Uttar Pradesh Zamindari Abolition And Land Reforms Act, 1950) (Adaptation And Modification Order, 2001) (Amendment) Act, 2018**

(Uttarakhand Act No. 25 of 2018)

AN

ACT

Further to amend the Uttarakhand (The Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950) (Adaptation And Modification Order, 2001) in its application to the State of Uttarakhand.

(Be it enacted in the 69<sup>th</sup> year of the Republic of India)

<b>Short Extent and Commencement</b>	<b>Title, and</b>	
		1. (1) This Act may be called the Uttarakhand (The Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950) (Adaptation And Modification Order, 2001) (Amendment) Act, 2018.
		(2) It shall be applicable to whole of the Uttarakhand except areas under, and to be included with in the boundries of Municipal Corporation, Nagar Panchayat and Cantonment Boards from time to time.
		(3) It shall come into force at once.
<b>Amendment section 168</b>	<b>of 168</b>	In Uttarakhand (The Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950) (Adaptation And Modification Order, 2001), after section 167 with title a new section 168 shall be Inserted, namely:-



**Special Provision:-** Any transfer of such fragment which had not been entered in revenue records in favour of the State Government shall be deemed Void and any person may get such transfer validated by depositing such fee and within such time and in such manner as may be notified by the State Government;

Provided that, the said provision shall not come into force after expiry of one year from the date of commencement of this Act.

By Order,

**MEENA TIWARI,**  
*Principal Secretary.*